

Through Video Conferencing**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR****Civil Contempt Petition No.200/46/2020**

(in OA 200/363/2020)

Jabalpur, this Monday, the 09th day of November, 2020

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**

Bharat Sanchar Nigam Limited, Bharat Sanchar Bhavan, Harish Chand Mathur Lane, Janpath, New Delhi – 110001, through Shri Manoj Kumar AGM (Legal) Telecom Distt Jabalpur, BSNL Office, Shri Bhim Rao Ambedkar Chow, Jabalpur MP

-Petitioner

(By Advocate – Shri Pranay Gupta)

V e r s u s

Shri Santosh Kumar Vyas, S/o Shri Ayodhya Prasad Vyas, aged 50 years, SDO (A/T) BSNL Sagar – 470001 MP

-Respondent

O R D E R

By Ramesh Singh Thakur, JM.

Heard.

2. This Contempt Petition has been filed by the BSNL against the respondent.
3. We have perused the pleadings and the averments made in the petition and we have not been able to find out disobedience/non compliance of any of our order passed in Original Application. Therefore, this Contempt



Petition is devoid of any merit and the same deserves to be dismissed at the admission stage itself.

4. Accordingly, CCP is dismissed with cost of Rs.10,000/- payable to the State Legal Services Authority within a period of 15 days and production of receipt thereof.



(Naini Jayaseelan)
Administrative Member
am/-

(Ramesh Singh Thakur)
Judicial Member